

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P. No.42/2018 in O.A. No.2599/2017

Monday, this the 13th day of August 2018

**Hon'ble Mr. K.N. Shrivastava, Member (A)
Hon'ble Mr. S.N. Terdal, Member (A)**

S K Jain (aged about 67 years)
s/o late Shri K M Jain
r/o T-121, Om Vihar, Sukar Bazar
Uttam Nagar, New Delhi – 110 059

(Mr. A K Trivedi, Advocate)

..Applicant

Versus

Shri Santosh Kumar Mall
The Commissioner
Kendriya Vidyalaya Sangathan
18, Institutional Area
Shaheed Jeet Singh Marg, New Delhi -110 016

(Mr. C S S Pillai, Advocate for Mr. S Rajappa, Advocate)

..Respondent

O R D E R (ORAL)

Mr. K.N. Shrivastava:

Mr. A K Trivedi, learned counsel for petitioner submits that during the pendency of this C.P., the respondent has complied with the Tribunal's order dated 20.09.2017 in O.A. No.2599/2017 by passing an order dated 19.07.2018. As such, this C.P. has become infructuous. Dismissed as such. The petitioner, however, shall have liberty to take recourse to appropriate remedy, as available to him under the rules, in case he is dissatisfied with the order dated 19.08.2018.

**(S. N. Terdal)
Member (J)**

**(K.N. Shrivastava)
Member (A)**

August 13, 2018
/sunil/